

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 104
(IB)-129(PB)/2022
IA-5604/2022, IA/6621/ND/2023

IN THE MATTER OF:

Orbis Trusteeship Services Pvt Ltd

... **Applicant/Petitioner**

Versus

Harvinder Singh Sikka

...

Respondent

Under Section: 95(1) of IBC, 2016

Order delivered on 18.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Vatsala Rai

For the RP : Mr. Hemant Sethi, Adv Dhananjaya Sud and Adv
Akhand Pratap Singh

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-5604/2022, IA-6621/ND/2023: Ld. Counsel appearing for the Creditor submitted that an application has already been preferred before the Hon'ble President for transferring these matters to the Bench where arguments had been heard finally and the order had been reserved. At her request, the hearing is deferred to 26.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)